

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1492  
ANSWERED ON:21.08.2012  
EMPLOYMENT AGENCIES RUN BY NGO S  
Rajbhar Shri Ramashankar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a number of Non-Governmental Employment Agencies running in the country are cheating the youth;
- (b) if so, the details thereof;
- (c) whether the Government has received any reports that these agencies are involved in human trafficking;
- (d) if so, the details thereof along with the steps taken by the Government to clamp down such agencies;
- (e) whether the Government proposes to amend the related sections of the Juvenile Act in this regard; and
- (f) if so, the details thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLAY RAMACHANDRAN)

(a) to (d): Incidents of Private Placement Agencies involved in human trafficking have been reported. However, data in this regard is not maintained centrally by National Crime Records Bureau (NCREB). 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking by setting up of Anti Trafficking Nodal Cell in Ministry of Home Affairs and implementing a comprehensive scheme for strengthening law enforcement response by establishing integrated Anti Human Trafficking Units and Training of Trainers. In this regard, Ministry of Home Affairs has released funds to the tune of Rs. 8/72 crores and Rs.8.338 crores in the year 2010-11 and 2011-12 respectively for establishment of 225 AHTUs. Ministry of Labour and Employment have issued guidelines on operation of Private Placement Agencies on 30th October, 2003 which has been circulated to all the State Governments/Union Territories for necessary action.

(e) to (f): As per Ministry of Women and Child Development, some of the major proposed amendments in the Juvenile Act, 2000 are penal provision for non-registration of child care institutions under the Juvenile Justice (Care and Protection of Children) Act [JJ Act]; strengthening of the provisions relating to adoption and addition of new offences against children etc.